

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 371/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2018**

Name of the Company: Sureshkumar Ambavi Wavia & Ors.  
(Odhavraj Hotel & Resort Pvt.Ltd.)  
V/s.  
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SHIRAJ KHAMBETE i/b Nanawati Associates	Adv	Applicant/Petitioner	<i>SKhambete</i>
2.				

**ORDER**

Advocate Mr. Nandish Chudgar and Advocate Mr. Shiraj Khambete is present for the Appellant

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

No representation of the Income Tax Department is received, even after issuance of notice.

The arguments of learned Counsel for the Appellant are heard.

The order is reserved.

*Manora*  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 19<sup>th</sup> day of September, 2018